

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

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**ROC No.1333/SO/2022**

**Date:12.07.2022**

**CIRCULAR No.11 /2022**

Sub: High Court for the State of Telangana – Extension of the High Court’s circular dt.11.07.2020 for further period of three days i.e.upto 15.07.2022 – Instructions - Issued.

Ref: High Court’s Circular No.10/2022, dt.11.07.2022.

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In continuation of the High Court’s Circular in reference cited, the Hon'ble the Chief Justice is pleased to extend the circular instructions for a further period of three days i.e. upto 15.07.2022.

Therefore, all the Judicial Officers in the State are hereby directed not to pass any adverse Orders, when advocates or parties are unable to appear before the courts and to extend the interim orders, if they are unable to represent, for the above said reason, during those days.

Therefore, as directed, all the Presiding Officers in the State shall follow the above instructions.

  
**REGISTRAR GENERAL**

To

1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. (with a request to place before the Hon'ble the Chief Justice for His Lordship’s kind perusal)
2. All the Personal Secretaries to all the Hon'ble Judges (with a request to place the same before Hon'ble Judge for kind perusal)
3. All the Unit Heads in the State of Telangana. {with a request to communicate the circular instructions to all the Judicial Officers working in their unit}
4. All the Registrars, High Court for the State of Telangana. {for information}
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.